

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 250 OF 2018 &
IA NOS. 800 OF 2018 & 1545 of 2018

Dated : 30th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

...

Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

...

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Arijit Maitra

Counsel for the Respondent(s)

:

Mr. G. Umapathy
Mr. Rutwik Panda
Mr. Anshu Malik for R-1

Mr. Hemant Singh
Mr. Tushar Srivastava for R-2

Ms. Kanika Singh for R-3/State of Odisha

ORDER

(IA NO. 800 OF 2018)

(for exemption from filing certified copy of impugned order)

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 800 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 21.12.2018.

(IA No. 1545 of 2018- Delay in filing reply)

Learned counsel, Mr. Hemant Singh, appearing for the second Respondent submitted that, there is a delay of 26 days in filing the reply which

has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 250 OF 2018

Learned counsel, Mr. Arijit Maitra, appearing for the Appellant prays for six weeks time to enable him to file his rejoinder submission in this case.

Submission made by learned counsel for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submission in this case on or before 11.12.2018, after duly serving copy to the appearing Respondents.

List the matter on **17.12.2018**, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/js

(Justice N.K. Patil)
Judicial Member